FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF UNITY REALTY AND DEVELOPERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Unity Realty and Developers Limited**
2.	Date of incorporation of corporate debtor	03rd January 2007
3.	Authority under which corporate debtor is incorporated	ROC-Mumbai
4.	Corporate Identity No. of corporate debtor	**U45201MH2007PLC166682**
5.	Address of the registered office and principal office (if any) of corporate debtor	K K Tower, Parel Tank Road, G.D. Ambedkar Marg, Parel, Mumbai-400 012
6.	Insolvency commencement date in respect of corporate debtor	**22nd September 2026 (received on 24th September 2026)**
7.	Estimated date of closure of insolvency resolution process	**21st March 2027 (180 days from ICD)**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Pramod Dattaram Rasam** IBBI/IPA-001/IP-P00722/2017-18/11259
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 5, Shri Niwas Chawl, J.B. Nagar, Andheri (E), Mumbai-400 059 Email-pdrasam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No. 5, Shri Niwas Chawl, J.B. Nagar, Andheri (E), Mumbai-400 059 Email-unityrealty2007@gmail.com
11.	Last date for submission of claims	**06th October 2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class: Real Estate Allottees
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. **Anish Gupta** Reg No. IBBI/IPA-002/IP-N00285/2017-18/10843 Email: ipanishgupta@gmail.com 2. **Atul Naik** Reg No. IBBI/IPA-003/ICAI-N-0385/2021-22/14011 Email: annaik129@gmail.com 3. **Yatin Shah** IBBI/IPA-001/IP-P01785/2019-20/12764 Email: yatinshah01@yahoo.co.in
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Unity Realty and Developers Limited** on **22nd September 2026.**

The creditors of **Unity Realty and Developers Limited** are hereby called upon to submit their claims with proof on or before **06th October 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Pramod Dattaram Rasam

Date and Place : 24/09/2026 at Mumbai